

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2016, I.A. 4/2016 in Civil Appeal Nos. 10261-10262/2014

RAN SINGH (DEAD) & ANR.

Appellant(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(For Substitution and c/delay in filing Substitution Appln.)

Date : 08/05/2017 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBERS]

For Appellant(s) Ms. Malini Poduval, Adv.

For Respondent(s) Ms. Kiran Bhardwaj, Adv.
Mr. B.K. Prasad, Adv.
Mr. D. S. Mahra, Adv.
Ms. Garima Prashad, Adv.UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 4 of 2016 - Delay in filing the application for substitution is condoned.

I.A. No. 3 of 2016 - for substitution to bring on record the Lrs. of deceased appellant in C.A. No. 10261 of 2014 is allowed.

(POOJA SEHGAL)
SR. P.A.(SAROJ KUMARI GAUR)
COURT MASTER

